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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 572/2020, I.A. 12668/2020, I.A. 197/2021, I.A. 590/2021, I.A. 8366/2021, I.A. 11755/2021 & I.A. 14908/2021

ELSEVIER LTD. AND ORS.

..... Plaintiffs

Through: Ms. Sneha Jain, Ms. Snehima Jauhari,
Ms. Surabhi Pande, Ms. R. Ramya
and Ms. Disha Sharma, Advocates.

versus

ALEXANDRA ELBAKYAN AND ORS.

..... Defendants

Through: Ms. Shivani Vij, Advocate with Mr.
Shrutanjaya Bhardwaj, Advocate with
Mr. Amaan Shreyas, Advocate for
Defendant No. 1.
Ms. Vrinda Bhandari and Ms. Sayatri
Malhotra, Advocates for Intervenors.
Mr. Jawahar Raja, Advocate with Ms.
Aditi Saraswat, Mr. Parth Goyal and
Ms. Rashi Jain, Advocates for
Intervenors in IA No. 590/2021.

CORAM:

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

% **05.03.2024**

I.A. 19693/2023 (application on behalf of the Defendant No. 1 under Order VI Rule 17 read with Section 151 of the CPC seeking amendment of the written statement)

1. Defendant No. 1 has filed this application seeking amendment of the written statement.



2. At the outset, Ms. Sneha Jain, counsel for Plaintiffs, has objected to the maintainability of the present application stating that, on an earlier occasion, the Court has rejected Defendant No. 1's request for a similar amendment. She seeks and is granted four weeks' time to file a reply, entailing all the objections to the instant application.
3. Rejoinder, if any, be filed within two weeks thereafter.
4. Re-notify on 06th May, 2024.
5. Till the next date of hearing, Defendant No. 1 shall remain bound by the undertaking noted in order dated 24th December, 2020.

SANJEEV NARULA, J

MARCH 5, 2024

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